

to refer to reply given to Unstarred Question No. 4909 on 24 March, 1982 by the Minister of Home Affairs regarding regulation of service conditions of Government employees prosecuted and acquitted by Trial Courts and state:

(a) whether sanction of increment/promotions in respect of employees of the Employees State Insurance Corporation against whom Departmental proceedings/courts cases are pending in appellate courts after acquittal by trial courts, are being denied their legitimate dues which accrued to them even prior to the initiation of the proceedings; and

(b) if so, their number and names and the remedial measures proposed to be taken by Government to alleviate the lot of those put to undue hardships, in conformity with the principles of natural justice and fairness?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) and (b). The required information is being collected and will be placed on the Table of the Lok Sabha shortly.

Undertrials in Jails

9943. SHRI CHITTA MAHATA:
SHRI XAVIER ARAKAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a very large number of undertrials have been continuing under detention in various jails in the country;

(b) if so, number of persons and the names of the jails in which they are languishing their life;

(c) details of their detention, duration, sex, age group and nature of offences committed; and

(d) what steps Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (b) The number of undertrial prisoners in the jails of various States/U.Ts and the period of detention as on 30-6-81 was as in the Statements attached. The jail-wise information as also the details of the sex and age of the undertrials and the nature of offences committed by them is not maintained by the Government of India.

(d) With a view to ensuring that the undertrial prisoners do not suffer unduly long incarceration in jails, the State Governments and Union Territory Administrations have been advised to set up State and District Level Committees to review the cases of undertrial prisoners periodically, to make arrangement for giving legal aid to poor and indigent prisoners and to strictly adhere to the provisions of the Cr.P.C. regarding limitation of time prescribed for investigation and inquiry of cases. They have also been requested to examine the cases of undertrial prisoners in the light of the directions given by the Supreme Court from time to time. One of the terms of reference of the newly appointed 10th Law Commission is to keep under review the system of judicial administration to secure, *inter-alia*, elimination of delays and speedy clearance of arrears. Further, in accordance with the recommendations of the Seventh Finance Commission provision has been made for the establishment of additional civil and criminal courts in some of the States.

Statement

Details of Undertrials

S. No.	Name of States	Less than 6 months	6—12 months	1-2 Years	2-3 Years	Above 3 years	Total
1	2	3	4	5	6	7	8
1.	Andhra Pradesh**	3556	375	26	4057
2.	Assam.	2327	192	140	78	58	2795

1	2	3	4	5	6	7	8
3. Bihar		10566	2891	2024	966	1064	17514
4. Gujarat		1632	71	1703
5. Haryana		1137	113	14	1269
6. Himachal Pradesh		101	9	14	2	1	127
7. Jammu & Kashmir		163	79	70	28	15	355
8. Karnataka		2187	128	45	18	..	2378
9. Kerala		1085	57	1	1143
10. Maharashtra		5803	456	61	10	..	6330
11. Madhya Pradesh		7204	995	306	38	10	8553
12. Manipur		352	73	4	429
13. Meghalaya		141	22	4	4	1	172
14. Nagaland		143	48	20	2	6	219
15. Orissa		3082	430	210	31	12	3765
16. Punjab**		2491	291	95	2	2	2881
17. Rajasthan		2462	513	128	18	9	3130
18. Sikkim		34	3	37
19. Tamilnadu		7650	411	73	4	..	8138
20. Tripura		312	13	7	332
21. Uttar Pradesh		15192	1884	538	149	59	17822
22. West Bengal		7083	841	235	41	16	8216
<i>Union Territories</i>							
23. A & N Islands		7	..	2	9
24. Arunachal Pradesh		127	31	7	1	..	166
25. Chandigarh		1030	6	1	1037
26. Dadra & Nagar Haveli		3	1	4
27. Delhi		1592	277	161	19	3	2052
28. Goa, Daman & Diu		83	6	89
29. Lakshadweep
30. Mizoram		95	31	33	10	10	199
31. Pondicherry		46	46

** Figures as on 31-12-1980.